

NATIONAL COMPANY LAW TRIBUNAL
KOCHI BENCH

ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD AT 10.30AM

ON

11-Sep-20

PRESENT: Shri. Ashok Kumar Borah, Member (Judicial)

APPLICATION NUMBER :
PETITION NUMBER : TCP/8/KOB/2019 WITH
TIA/102/KOB/2020 &
TIA/103/KOB/2020
SECTION : 241-242
NAME OF THE PETITIONER(S) : A K NOWSHAD
NAME OF RESPONDENTS : CHANNEL FOODS PVT LTD & 3 OTHERS

Counsel for the petitioner(s):

Name of Counsel	Designation	Phone No.	Email	Signature

Counsel for the Respondent(s):

Name of Counsel	Designation	Phone No.	Email	Signature

Office Notes

Video Conference

11TH September, 2020

Notes of Registry

Orders of the Tribunal

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16/9

Learned Senior Counsel for the petitioner and learned counsel for the respondents appeared through VC. Learned counsel for the petitioner stated that the TIA 102/KOB/2020 may be considered first, as the signature and documents have to be sent for forensic audit before finally hearing the CP. He has argued the TIA. Learned counsel for the respondents stated that this Tribunal in its order dated 22.10.2019 ordered that learned counsel for both parties agreed that the matter of IA be taken up along with the main petition and agreed to file the third written statement with a compilation. However, he argued the TIA for some time. Due to paucity of time, argument could not be completed. **List on 17.9.2020 - 2.30 pm for final hearing as Part Heard.**

Let a copy of this order be sent to both parties through mail

Sd/-

(Ashok Kumar Borah)
Member (Judicial)

Notice to... *Partly x R1-R4*
Sent on... *15.9.20*
Service not / completed